

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 368/2016
P.S.: Krishna Nagar
U/S: 380/411/34 IPC
State Vs. Sonu Rawat etc.

17.08.2020

Fresh application for cancellation of endorsement made over FDR of surety Smt. Kanti, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

Put up with file on 19.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.: 485/2020
P.S.:PIA
U/S:379/411 IPC
State Vs. Nizam

17.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,
received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 0289/2020
P.S.: Krishna Nagar
U/S: 379/356/411/34 IPC
State Vs. Naushad

17.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,
received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 0292/2020
P.S.: Krishna Nagar
U/S: 379/356/411/34 IPC
State Vs. Yogesh @ Nikhil

17.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,
received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 384/2020
P.S.: Krishna Nagar
U/S: 323/452/342/34 IPC
State Vs. Manpreet Singh

17.08.2020

Fresh application for release of goods and articles seized during jamatalashi i.e. Mobile phone VIVO Y66 and mobile phone Apple iPhone 7 black, on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. G3, Floor,
Karkardooma Court, Delhi

FIR No.: 79/20
P.S.: PIA
U/S: 188 IPC & 39/192 MV Act
State Vs. Unknown

17.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None for the applicant is present through VC.

Further, reply has been received from the IO.

Application stands adjourned for 19.08.2020. Issue fresh notice to IO for NDOH.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 0207/20
P.S.: PIA
U/S: 279/337 IPC
State Vs. Not Known

17.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through VC until 1:00PM.

Further, the office has informed the undersigned that efforts were made to contact Ld. Counsel for the applicant on his mobile number, but his mobile number is switched off/unavailable. Even on the last two dates of hearing, no one has joined on behalf of applicant through VC. In these circumstances, the present application stands dismissed for non-prosecution.

Copy of this order be sent to Id. Counsel for applicant through email.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

eFIR No.:000535/20
P.S.: PIA
U/S: 379/411 IPC
State Vs. Sareef

17.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of mobile phone **OPPO Black Colour** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Ravinder Kumar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 289/2020
P.S.: Krishna Nagar
U/S: 379/356/34 IPC
State Vs. Yogesh @ Nikhil

17.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Yogesh @ Nikhil.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He has also submitted that accused is the only bread earner of his family. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has also submitted that case property of the present case has been recovered from the accused and as per the reply of IO, accused is a habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 04.06.2020. Case property in the present case has been recovered. Charge-sheet has already been filed, as per the reply of IO. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 0292/2020
P.S.: Krishna Nagar
U/S: 379/356/34 IPC
State Vs. Naushad

17.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Naushad.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.06.2020. He has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is the sole bread earner of his family. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has also submitted that case property of the present case has been recovered from the accused and as per the reply of IO, accused is a habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 04.06.2020. Case property in the present case has been recovered. Charge-sheet in the present matter has already been filed, as per the reply of the IO. Trial is likely to take time. Further, investigation of the present case is complete. Keeping in view the above facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 05, Floor,
Karkardooma Court, Delhi

FIR No.: 409/20
P.S.: Krishna Nagar
U/S: 33/58 Delhi Excise Act
State Vs. Pradeep Tiwari

17.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Pradeep Tiwari.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is suffering from diabetes and blood pressure. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. It has also submitted that accused is the sole bread earner of his family. Accused is not a previous convict. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the case property has already been recovered. No previous involvement of accused in any other offence has been disclosed by the IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the above facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 533/20
P.S.: PIA
U/S: 379/411 IPC
State Vs. Shareef

17.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of mobile phone REALME NARZO on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Balbir Singh wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 02, Floor,

eFIR No.: 033613/2019

P.S.: Shakarpur

U/S: 379/411 IPC

State Vs. Unknown

17.08.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of vehicle **Scooty No. DL-7S CF 9373** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Idrish Khan wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 05, Floor,
Karkardoom Court, Delhi

eFIR No.: 016892/2020
P.S.: Krishna Nagar
U/S: 379/411 IPC
State Vs. Tanzim Ali

17.08.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of vehicle No. DL5SCC3720 (motorcycle) on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Anand Pal wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no, Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 201/20
P.S.: PIA
U/S: 365/34 IPC
State Vs. Firoz

17.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of vehicle **UP-37M-0334 (motorcycle)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ravinder Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no, Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.: 312/2020
P.S.: Shakarpur
U/S: 392/34 IPC
State Vs. Nikhil Gupta

17.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through Video Conferencing
An application for grant of bail u/s 437 Cr.P.C is moved on behalf of
the accused Nikhil Gupta

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused submitted that accused is in JC since
04.08.2020. Ld. Counsel has further submitted that accused has been falsely
implicated in the present case. Ld. Counsel has also submitted that accused is
having clean antecedents. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the
accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, two of the co-accused persons
are absconding, as per the reply of IO. Allegations levelled against the accused
are serious in nature and the present accused has been identified by the
complainant as the assailant. In these circumstances, bail application is
dismissed. Accordingly, application stands disposed off.

Copy of this order be sent to Ld. Counsel for applicant on his email
ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Kankardooma Court, Delhi

FIR No.: 384/2020
P.S.: Krishna Nagar
U/S: 323/452/342/34 IPC
State Vs. Manpreet Singh

17.08.2020

Fresh application for calling status report from the Jail Superintendent, Tihar Jail for causing the delay in releasing the accused from Jail, on behalf of applicant/accused, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

Application perused. Ld. Counsel for applicant/accused has mentioned in his application that accused missed his exam scheduled on 11.08.2020, due to delay in releasing the accused by Jail authorities, despite issuance of release warrant on 10.08.2020. Report be called from the concerned Jail Superintendent for 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.: 384/2020
P.S.: Krishna Nagar
U/S: 323/452/342/34 IPC
State Vs. Aakash @ Akash

17.08.2020

Fresh application for release of goods and articles seized during jamatalashi i.e. Vehicle motorcycle bearing No. DL5SAV4190, on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 384/2020
P.S.: Krishna Nagar
U/S: 323/452/342/34 IPC
State Vs. Baljeet Singh

17.08.2020

Fresh application for release of goods and articles seized during jamatalashi i.e. mobile phone Samsung J-6 & Vehicle Scooty bearing No. DL13S7671, on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 384/2020
P.S.: Krishna Nagar
U/S: 323/452/342/34 IPC
State Vs. Kartar Singh

17.08.2020

Fresh application for release of goods and articles seized during jamatalashi i.e. Mobile phone Samsung J500FZDD, on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 0301/2020
P.S.: Krishna Nagar
U/S: 379/356/411/34 IPC
State Vs. Naushad

17.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,
received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 0301/2020
P.S.: Krishna Nagar
U/S: 379/356/411/34 IPC
State Vs. Yogesh @ Nikhil

17.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,
received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 435/2020
P.S.:PIA
U/S:379/411 IPC
State Vs. Nizam

17.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,
received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.: 39088/2019
P.S.:Krishna Nagar
U/S:379/411 IPC
State Vs. Sumeet

17.08.2020

Fresh application for bail/interim bail on behalf of accused, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.: 341/2020
P.S.:Shakarpur
U/S:379/411 IPC
State Vs. Unknown

17.08.2020

Fresh application for release of vehicle bicycle ATLAS Black Colour,
on superdari, on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.: ED-SP-001019
P.S.:Shakarpur
U/S:379 IPC

17.08.2020

Fresh application for release of vehicle motorcycle bearing No. DL-6SAX0308 on superdari, on behalf of applicant, received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

eFIR No.: 018171/2020
P.S.: Krishna Nagar
U/S: 379/411/34 IPC
State Vs. Umesh

17.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,
received by way of email

Present: Ld. APP for the state is available for hearing through VC.

None for applicant in person.

IO/SHO of PS concerned to file reply on 18.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.08.2020